

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 105(ND)/2013
RT NO.75/2016**


Anil Kumar Batra ...Petitioner
Versus.
M/s Ganpati Empires and Estates Pvt. Ltd. & Ors. ...Respondents

Present: Mr. Karan Malhotra, Advocate for petitioner.
Mr. Sanjay Mishra and Mr. Geetesh Meena, Advocates
for respondents No. 2, 8 to 11.
Mr. Yashasvi Kapila, Advocate for respondent Nos. 3 to 7.
Mr. Vineet Khatri, Company Prosecutor, ROC office, Punjab,
Chandigarh.

Mr. Yashasvi Kapila, Advocate seeks to file Power of Attorney on behalf of respondent Nos. 3 to 7. Let the same be filed in the Registry during the course of the day. As per affidavit of petitioner No. 3 Mr. Tushar Batra, the service of R-12 has been effected by sending notice by Speed Post and attached acknowledgement due and track report regarding service. There is no representation from respondent No. 12. It is submitted that CP No. 83 of 2015 relating to the group companies is fixed before the Principal Bench, NCLT, New Delhi for 03.03.2017.

The matter be now posted for final arguments on 17.03.2017, if no settlement is reached.

This petition was taken up for the first time after receipt on transfer from the NCLT, New Delhi on 13.12.2016. A request be submitted to the Hon'ble President, Principal Bench, New Delhi for granting extension of time for 3 months w.e.f. 12.03.2017 for disposal of the case.


(Justice R.P. Nagrath)
Member (Judicial)

February 07, 2017
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